

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP(IB) No.751/9/HDB/2018
U/s 9 of IBC, 2016

IN THE MATTER OF:
Krishna Trading Company

...Operational Creditor

Vs

Nexus Feeds Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. A. Sandhya Rani Operational Creditor present. Ld. Counsel Mr. Kiran Teja for the Corporate Debtor present.

The order of the NCLAT dated 20.12.2021 specifically states that stay has been granted only till the next hearing date which was 25.02.2022. The Corporate Debtor has not placed any record before this Tribunal, showing extension of Interim Stay. We, therefore, direct the Corporate Debtor to file the order extending the stay. It is found that the pleadings and annexures if any are not uploaded in the e-portal till date. We, therefore, direct both sides to upload pleadings, annexures if any within 7 days from today and file compliance. Lest party defaulting this order will be denied. Both sides shall file a copy of the order of NCLAT if any extending the stay. Lest the matter will be taken up before the next date of hearing.

List the matter for hearing on 22.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)